

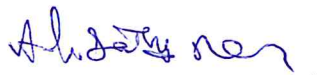

**NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/07/2017 AT 10.30 AM**

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**PRESENT: SHRI ANANTHA PADMANABHA SWAMY, MEMBER - JUDICIAL**  
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**APPLICATION NUMBER** :  
**PETITION NUMBER** : TCP/12/ (IB)/2017  
**NAME OF THE PETITIONER(S)** : JDSU DEUTCHLAND GMBH POSTFACH  
**NAME OF THE RESPONDENT(S)** : GEMINI COMMUNICATION LTD  
**UNDER SECTION** : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		----- REPRESENTATION BY WHOM	

1.	A.G. SATHYA NARAYANA 9603970445	For Respondents	
2.	S. GOPINATHAN 9444907275	For Petitioner	

**ORDER**

Counsel representing both the parties are present. While hearing submissions, counsel for petitioner has stated that he filed the affidavit as per Sec. 9(3) & (B) of IB Code, 2016 and he has not filed the bank statement as per Sec.9 (3)(c) and also not made the other compliances as per the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs. In the circumstances, the matter stands abated.

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)